

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 4784 of 2016

Gopal Sharma Petitioner
Versus
State of Jharkhand & Ors. Respondents

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner : none
For the Resp-State : Ms. Shilpi, AC to SC (Mines)-II
For the Resp. No.2 : Mr. Akash Deep, AC to Ld. Counsel, Dr. A.K. Singh
.....

05/ 10.09.2021.

It appears from office note dated 03.09.2021 that defect no.2 as pointed out vide stamp reporting dated 23.08.2016 has not been removed.

Defect no. 2 is as follows:-

Defect no.2- Page nos.29 to 34 are not easily readable. True T/c or F/c may be given.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 27.09.2016, but defect has not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 23.11.2016, but defect has not been removed.

Learned counsel for the petitioner has prayed for two weeks time to remove the defect.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defect, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 23.08.2016.

Put up this case on 29.09.2021.

In the meantime, learned counsel for the State is directed to file an affidavit by the Divisional Forest Officer, Jamshedpur with regard to the claim of the petitioner after duly approved by the Principal Secretary, Department of Forest, Jharkhand Ranchi and Additional Chief Secretary, Revenue Registration and Land Reforms, Government of Jharkhand.

Let the name of learned counsel, Mr. Prashant Kumar and learned counsel, Mr. Sachin Kumar be deleted from the cause-list.

(Kailash Prasad Deo, J.)